

**CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM BENCH**

O.A. No.608 OF 2006

Friday this the 2nd day of March, 2007

CORAM :

**HON'BLE MR.N.RAMAKRISHNAN, ADMINISTRATIVE MEMBER
HON'BLE MR.GEORGE PARACKEN, JUDICIAL MEMBER**

Sreejith
Gramin Dak Seva Branch Post Master
Varenickal, Mavelikara : Applicant

(By Advocate Mr. R.Rajesekharan Pillai)

Versus

1. Union of India represented by the
Chief Post Master General, Kerala
Thiruvananthapuram
2. The Superintendent of Post Offices,
Mavelikara,
Alappuzha District
3. The Sub Divisional Inspector of Post Offices
Kayamkulam Sub Division
Kayamkulam
4. The Sub Divisional Inspector of Post Offices,
Mavelikara Sub Division,
Mavelikara : Respondents

(By Advocate Mrs. Mini R Menon,)

The application having been heard on 02.03.2007, the
Tribunal on the same day delivered the following :

ORDER

HON'BLE MR.N.RAMAKRISHNAN, ADMINISTRATIVE MEMBER

There are two reliefs the applicant is interested in , first
relating to the protection of his TRCA for which he has made a
representation vide Annexure A-5 dated 19.05.2006 which is pending
before the appropriate authority. This has been referred to by the
counsel for respondents vide Para 4 of the reply statement. The
next relief sought for relates to his transfer for which he has made

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the A-6 representation dated 15.06.2006. This again is under consideration as stated in para 3 of the reply statement.

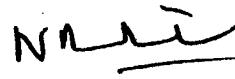
2. The learned counsel for applicant will be satisfied if a direction is given by this Tribunal to dispose of these representations within a time frame.

3. Under these circumstances and in the interest of justice, the respondents concerned are directed to dispose of these above mentioned representations within a period of two months from the date of receipt of a copy of this order.

4. OA is disposed of as above. No costs.

Dated, the 2nd March, 2007.


GEORGE PARACKEN
JUDICIAL MEMBER


N.RAMAKRISHNAN
ADMINISTRATIVE MEMBER

vs